

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 108
(IB)-16(PB)/2017

IN THE MATTER OF:

Anil Mahindroo & Anr.

..... Petitioners/Applicant

v.

Earth Iconic Infrastructure Pvt. Ltd.

..... Respondents

Under Section 7 of Insolvency and Bankruptcy Code, 2016 (CIRP)

Order delivered on 04.07.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

PRESENT:

For the RP

Mr. Rakesh Kumar, Mr. Sahil Dhawan, Ms. Chetna Bisht & Mr. Hetish Raj Singh, Advs.

For the Respondent(s):

Mr. Prakhar Srivastava, Adv. for R-1

Mr. Sandeep Bisht & Mr. Anuj Tiwari, Advs. for R-3

Mr. Prashant Jain, Adv. for R-2 to 5

Mr. Arpit Diwedi, Adv. for R-6

Mr. U.N. Singh, Adv. for R-8

ORDER

CA-1252(PB)/2019

Reply by non applicant-respondent No. 2 to 5 has been filed and a copy thereof has been furnished to the counsel for the applicant. Ld. Counsel for the non applicant-respondent No. 8 states that the application may be furnished so he may file the reply. Ld. Counsel for the applicant states that the copy shall be furnished during the course of the day. The reply be now filed within two weeks with a copy in advance to the counsel opposite. Ms. Sakshi, Ld. Counsel for non applicant-respondent No. 6, has already filed the reply and a

rejoinder has also been filed. Service on respondent No. 9 to 27 service is not complete.

Fresh notice be issued to the non applicants for 24.07.2019.

Process dasti as well as by all other modes permissible in law.

List for further consideration on 24.07.2019.

CA-922(PB)/2019

List on 24.07.2019.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

04.07.2019
Ritu Sharma